MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 16th January 1960

G.S.R. 83.—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950), the Central Government hereby extends to the Union territory of Delhi the Societies Registration (Punjab Amendment) Act, 1957 (Punjab Act No. 31 of 1957), as at present in force in the State of Punjab, subject to the following modifications, namely:—

Modifications

(1) In section 1, sub-section (2),—

(i) for the words 'State Government' the words 'Chief Commissioner of Delhi' shall be substituted;

(ii) for the words "Official Gazette," the words "Delhi Gazette" shall be substituted.

(2) In section 2,—

(i) for the words and figures 'in its application to the State of Punjab as it existed immediately before the 1st November, 1956', the words 'as in force in the Union territory of Delhi' shall be substituted;

(ii) for the words 'State Government', the words 'Chief Commissioner of Delhi' shall be substituted;

(iii) for the words "Official Gazette", the words "Delhi Gazette" shall be substituted.

(3) In section 3, for the words and figures 'sections 4 and 18', the words, figures and letters 'sections 4, 12-A, 12-C and 18' shall be substituted.

ANNEXURE
THE SOCIETIES REGISTRATION (PUNJAB AMENDMENT) ACT, 1957 AS EXTENDED TO THE UNION TERRITORY OF DELHI

PUNJAB ACT No. 31 OF 1957

THE SOCIETIES REGISTRATION (PUNJAB AMENDMENT) ACT, 1957

An Act to amend the Societies Registration Act, 1860, in its application to the State of Punjab as it existed immediately before the 1st November, 1956

Be it enacted by the Legislature of the State of Punjab in the Eighth Year of the Republic of India as follows:—

1. Short title, and commencement.—(1) This Act may be called the Societies Registration (Punjab Amendment) Act, 1957.

(2) It shall come into force on such date as the Chief Commissioner of Delhi may, by notification in the Delhi Gazette, appoint.

2. Amendment of section 1 of Act, No. XXI of 1860.—In section 1 of the Societies Registration Act, 1860, as in force in the Union territory of Delhi, for the words "of Joint Stock Companies" the words "to be appointed by the Chief Commissioner of Delhi, by notification in the Delhi Gazette, for carrying out the purposes of this Act" shall be substituted.

3. Amendment of sections 4, 12-A, 12-C and 18 of Act No. XXI of 1860.—In sections 4, 12-A, 12-C and 18 of the principal Act, the words "of Joint Stock Companies" shall be omitted.

[No. F.3/16/59-Judl.II-UTL.11.]